CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 87079 of 2013

[Arising out of Order-in-Appeal No. PVR/97-98/NGP/2013 dated 20.02.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur]

M/s. Vasant Shahakari Sakhar Karkhana Ltd. ....Appellant
Pusad, Vasant Nagar,
Post Pophali,
Tal.- Umarkhed,
Yavatmal-445 213

VERSUS

Commissioner of Central Excise, Nagpur ....Respondent
GST Bhavan, Telangkhedi Road,
Civil Lines, Post Box-81,
Nagpur-440 001

&

Excise Appeal No. 87080 of 2013

[Arising out of Order-in-Appeal No. PVR/97-98/NGP/2013 dated 20.02.2013 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur]

M/s. Vasant Shahakari Sakhar Karkhana Ltd. ....Appellant
Pusad, Vasant Nagar,
Post Pophali,
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Yavatmal-445 213

VERSUS

Commissioner of Central Excise, Nagpur ....Respondent
GST Bhavan, Telangkhedi Road,
Civil Lines, Post Box-81,
Nagpur-440 001

APPERANCE:

None for the Appellant.

Shri Xavier P. M. Mascarenhas, Superintendent, Authorised Representative for the Respondent.

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85043-85044/2024

Date of Hearing: 12.01.2024
Date of Decision: 12.01.2024

PER: BENCH

None for the Appellant, as has been the case on last several occasions.

2. Learned Authorised Representative submits proof of service of notice on the Appellant in compliance to direction contained in order dated 24.04.2023. It seems that Appellant is no more interested to pursue its appeal further.

3. Consequently, we dismiss the appeal for default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Kajal